Citizen's Charter – Reserve Bank of India (RBI)

Department of Regulation (DoR)					
All Indi	All India Financial Institutions (AIFIs)				
29	Permission to AIFIs for investing in Equity Shareholding of a Company	90	<u>PRAVAAH</u>		
Asset F	Reconstruction Companies (ARCs)				
30	Permission for shifting of registered office of ARC	45	<u>PRAVAAH</u>		
31	Application for grant of Certificate of Registration (CoR) as ARC	90	<u>PRAVAAH</u>		
32	Application for prior approval of RBI for appointment, re-appointment of Director / MD / CEO in ARC	90	<u>PRAVAAH</u>		
33	Approval for inclusion of new sponsor, cessation of sponsor, aggregate transfer of 10% or more of the total Paid-up Share Capital of the ARC by a sponsor during the period of five years commencing from the date of the CoR.	90	<u>PRAVAAH</u>		
Co-ope	rative Banks				
34	Grant of Banking licence to State Co-operative Banks (StCB) and District Central Co-operative Banks (DCCB)	30	<u>PRAVAAH</u>		
35	Application for Appointment or Re-appointment of MD, WTD, CEO in Co-operative Banks – Urban Co-operative Banks (UCB), StCB and DCCB	90	<u>PRAVAAH</u>		
District	Central Co-operative Banks (DCCB)				
36	Prior Permission to DCCB for opening Branch or Extension Counter or Specialised Branch or Regional Office or Zonal Office or Administrative Office	90	<u>PRAVAAH</u>		
Housing Finance Companies (HFCs)					
37	Application for prior permission of RBI for appointment of Director in HFCs	90	<u>PRAVAAH</u>		
38	Approval for change in shareholding or control of HFC	90	<u>PRAVAAH</u>		

Permission to HFCs for investing or divesting Equity shareholding and retaining Equity Investments beyond prescribed prudential limits 40 Permission to HFCs for undertaking various activities departmentally or expansion of the scope of activities of their group entities Non-Banking Financial Companies (NBFCs) 41 Application by existing NBFC-NDs for conversion of CoR from one category to another 42 Application by NBFC-ICCs for grant of additional Certificate of Registration (CoR) to carry out Factoring Business 43 Application for recognition as Self-Regulatory Organisation (SRO) for Account Aggregator ecosystem. 44 Conversion of CoR of deposit taking NBFC to non-deposit taking NBFC category 45 Permission for opening of branches by Deposit taking NBFCs Primarily into lending against gold jewellery and with more than 1000 Branches 47 Request for issue of fresh CoR upon shifting of registered office of NBFC from one Regional Office of RBI to another 48 Application for grant of CoR as Core Investment Company (CIC) 49 Application for prior Permission of RBI for Appointment of Director in an NBFC 50 Application for change in shareholding or control of NBFC 51 Approval for change in shareholding or control of NBFC		Department of Regulation (D	oR)	
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44 Conversion of CoR of deposit taking NBFC to non-deposit taking NBFC category 45 Permission for opening of branches by Deposit taking NBFCs 46 Permission for opening of branches by NBFCs primarily into lending against gold jewellery and with more than 1000 Branches 47 Request for issue of fresh CoR upon shifting of registered office of NBFC from one Regional Office of RBI to another 48 Application for grant of CoR as Core Investment Company (CIC) 49 Application for grant of CoR as NBFC 50 Application for prior Permission of RBI for Appointment of Director in an NBFC 51 Approval for change in shareholding or control of 90 PRAVAAH		Organisation (SRO) for Account Aggregator		
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50 Application for prior Permission of RBI for 90 PRAVAAH Appointment of Director in an NBFC 51 Approval for change in shareholding or control of 90 PRAVAAH		Company (CIC)		
Appointment of Director in an NBFC 51 Approval for change in shareholding or control of 90 PRAVAAH	49	Application for grant of CoR as NBFC	90	<u>PRAVAAH</u>
51 Approval for change in shareholding or control of 90 PRAVAAH	50	Application for prior Permission of RBI for	90	<u>PRAVAAH</u>
		Appointment of Director in an NBFC		
NBFC	51	Approval for change in shareholding or control of	90	<u>PRAVAAH</u>
		NBFC		

	Department of Regulation (D	OoR)	
52	Approval to NBFCs for coupon payment on	90	<u>PRAVAAH</u>
	regulatory capital instruments		
53	Approval to NBFCs for redemption of or exercise	90	<u>PRAVAAH</u>
	of call option on capital instruments		
54	No Objection Certificate (NOC) for amalgamation	90	<u>PRAVAAH</u>
	of an NBFC with other NBFCs or entities other		
	than a Banking Company	00	DD AV (A A L
55	Permission to NBFCs for investing or divesting	90	<u>PRAVAAH</u>
	Equity Shareholding and retaining Equity Investments beyond prescribed prudential limits		
56	Permission to NBFCs for undertaking various	90	PRAVAAH
00	activities departmentally or expansion of the	30	<u> </u>
	scope of activities of their group entities		
Non-Ba	anking Financial Companies, Payment System P	roviders and F	Payment System
Partici			
57	Application for Aadhaar Authentication licence in	60	<u>PRAVAAH</u>
	terms of Section 11A of the PML Act, 2002		
Non-Ba	anking Financial Company (NBFC) and Asset Re	construction (Company (ARC)
58	NOC for change in name of NBFC or ARC	45	<u>PRAVAAH</u>
59	Request for CoR upon change of name of NBFC	45	<u>PRAVAAH</u>
	or ARC		
60	Request for duplicate CoR by NBFC or ARC due	45	<u>PRAVAAH</u>
	to loss of original CoR		
61	Application for voluntary surrender of CoR by	90	<u>PRAVAAH</u>
	NBFCs including HFCs for cancellation		
Region	nal Rural Banks (RRBs)		
62	Permission to RRBs for opening of Banking	45	<u>PRAVAAH</u>
	Outlets or issue of licence for Banking Outlets,		
	Service Branches, Regional Offices		
63	Permission to RRBs for shifting of Banking	45	<u>PRAVAAH</u>
	Outlets outside the Revenue Centre		

Department of Regulation (DoR)					
Region	Regional Rural Banks (RRBs) and Co-operative Banks				
64	Permission to Co-operative Banks and RRBs for extending internet banking to customers	90	<u>PRAVAAH</u>		
65	Permission to Co-operative Banks and RRBs for extending mobile banking to customers	90	<u>PRAVAAH</u>		
Schedu	uled Commercial Banks (SCBs)				
66	Request letter for Credit Risk Mitigation (CRM) amount under Section 11 (2) (b) of the Banking Regulation Act, 1949	5	<u>PRAVAAH</u>		
67	Request letter for statutory amount under Section 11 (2) (b) of the Banking Regulation Act, 1949	5	<u>PRAVAAH</u>		
68	Approval to banks for exercise of call option on capital instruments	15	<u>PRAVAAH</u>		
69	Application for authorisation for opening of Banking Outlets under approved Annual Banking Outlet Expansion Plan	30	<u>PRAVAAH</u>		
70	Application for NOC for change in name of banking company	30	<u>PRAVAAH</u>		
71	Approval of Annual Banking Outlet Expansion Plan in respect of domestic SCBs excluding RRBs, for which the general permission has been withdrawn and for Payment Banks and Local Area Banks	45	<u>PRAVAAH</u>		
72	Authorisation to SCBs for importing gold or silver under Foreign Trade Policy	60	<u>PRAVAAH</u>		
73	Application for amendment in Articles of Association in Private Sector Banks, including Small Finance Banks (SFBs), Payment Banks (PBs) and Local Area Banks (LABs)	90	<u>PRAVAAH</u>		
74	Application for appointment or re-appointment of MD and CEO, CEO, other Whole Time Directors, Part Time Chairman in Private Sector Banks, including SFBs, PBs and LABs as well as Foreign	90	<u>PRAVAAH</u>		

	Department of Regulation (D	OoR)	
	Banks, including Wholly Owned Subsidiaries		
	(WOS) of Foreign Banks operating in India		
75	Application for Indian banks to set up an IBU at	90	<u>PRAVAAH</u>
	GIFT City		
76	Application for Part-time Honorary Work of MD	90	<u>PRAVAAH</u>
	and CEO, CEO in Private Sector Banks, including		
	SFBs, PBs and LABs as well as Foreign Banks,		
	including Wholly Owned Subsidiaries of Foreign		
	Banks operating in India		
77	Application for Remuneration of MD and CEO,	90	<u>PRAVAAH</u>
	CEO, other Whole Time Directors, Part Time		
	Chairman in Private Sector Banks, including		
	SFBs, PBs and LABs as well as Foreign Banks,		
	including Wholly Owned Subsidiaries of Foreign		
	Banks operating in India	0.0	550//04/
78	Application of Foreign Banks, operating in India in	90	<u>PRAVAAH</u>
	branch mode, for opening Back Office or CPC,		
70	etc.	00	DD AV (A A L I
79	Approval for acquisition of five per cent or more of	90	<u>PRAVAAH</u>
	the Paid-up Share Capital or Voting Rights in a Banking Company		
80	Approval for amalgamation of a Banking	90	PRAVAAH
80	Company with another Banking Company	90	FRAVAAH
81	NOC for amalgamation of a Holding Company or	90	PRAVAAH
01	an NBFC with a Banking Company	90	<u>I IVAVAAII</u>
82	Permission to SCBs for divesting Equity	90	PRAVAAH
02	Shareholding or retaining Equity Investments	30	<u> </u>
	beyond prescribed prudential limits in a Company		
83	Permission to SCBs for expanding scope of	90	PRAVAAH
	activities of their group entities		
84	Permission to SCBs for granting of unsecured	90	PRAVAAH
	advances to subsidiaries		
85	Permission to SCBs for investing in equity	90	<u>PRAVAAH</u>
	shareholding of a company		
	<u> </u>		

	Department of Regulation (D	DoR)	
86	Permission to SCBs for undertaking various activities departmentally	90	<u>PRAVAAH</u>
87	Application for Foreign Banks desirous of establishing presence in India in Branch mode or WOS mode	270	<u>PRAVAAH</u>
88	Application for Foreign Banks desirous of establishing presence in India through Representative Office	270	<u>PRAVAAH</u>
89	Application for Indian Banks desirous of opening offices outside India	270	<u>PRAVAAH</u>
90	Application of Foreign Banks for shifting of Branches	270	<u>PRAVAAH</u>
91	Application of Foreign Banks, operating in India in branch mode, for opening new place of Business	270	<u>PRAVAAH</u>
92	Application for license of Small Finance Bank under the guidelines for on tap licensing of Small Finance Banks in the private sector	270	<u>PRAVAAH</u>
93	Application for License of Universal Bank under the guidelines for on tap licensing of Universal Banks in the private sector	270	<u>PRAVAAH</u>
94	Application for voluntary transition of Small Finance Banks to Universal Banks	270	<u>PRAVAAH</u>
Schedu	lled Commercial Banks and Co-operative Banks		
95	Approvals to banks for holding non-banking assets beyond 7 and up to 12 years, in terms of Section 9 of Banking Regulation Act, 1949	60	<u>PRAVAAH</u>
Schedu	ıled Commercial Banks and Regional Rural Bank	ks	
96	Application for inclusion of Universal Banks or Small Finance Banks or Payments Banks or Foreign Banks or RRBs in the Second Schedule of RBI Act, 1934	45	<u>PRAVAAH</u>

Department of Regulation (DoR)				
Schedu	Scheduled Commercial Banks, Regional Rural Banks and Co-operative Banks			
97	Appropriation of Reserve - Commercial Banks including RRBs, UCBs, StCBs and DCCBs	45	<u>PRAVAAH</u>	
98	Extension of timeline for submission of Annual Financial Statement under Section 31 of B R Act, 1949	45	<u>PRAVAAH</u>	
99	Waiver of penalty on delayed or non-submission of returns	45	PRAVAAH	
100	Waiver requests from banks with respect to the penal interest levied on banks by RBI for defaults in CRR and SLR maintenance	60	<u>PRAVAAH</u>	
State a	nd District Central Co-operative Banks and Regi	onal Rural Ba	nks	
101	Permission to StCBs or DCCBs or RRBs for undertaking various activities departmentally	90	<u>PRAVAAH</u>	
State a	nd District Central Co-operative Banks			
102	Approval to StCB and DCCB for coupon payment on Perpetual Debt Instruments (PDI)	30	<u>PRAVAAH</u>	
103	Approval to StCB and DCCB for issuance of regulatory capital instruments – PNCPS, PDI, RNCPS, PCPS, LTSBs	30	<u>PRAVAAH</u>	
104	Approval to StCB and DCCB for redemption or exercise of call option of regulatory capital instruments – PNCPS, PDI, RNCPS, PCPS, LTSBs, LTDs	30	<u>PRAVAAH</u>	
105	Permission to StCB and DCCB for shifting of bank branch to a different locality or Municipal Ward other than the one mentioned in the licence	90	<u>PRAVAAH</u>	
State C	o-operative Banks			
106	Inclusion of StCBs in the Second Schedule to the RBI Act, 1934	30	<u>PRAVAAH</u>	
107	Prior Permission to StCBs for opening Branch or Extension Counter	90	<u>PRAVAAH</u>	

Department of Regulation (DoR)				
Urban (Urban Co-operative Banks			
108	Approval to UCBs for coupon payment on Perpetual Debt Instruments	30	<u>PRAVAAH</u>	
109	Application by UCBs to act as Agents or Sub Agents under Money Transfer Service Scheme (MTSS)	45	<u>PRAVAAH</u>	
110	NOC to UCBs for Open System Prepaid Payment Instrument (PPIs)	45	<u>PRAVAAH</u>	
111	NOC to UCBs for Semi closed PPIs	45	<u>PRAVAAH</u>	
112	Application by UCBs for change in Name	90	<u>PRAVAAH</u>	
113	Application by UCBs for change of address to same Municipal Ward, post issue of authorisation but before opening of Branch	90	<u>PRAVAAH</u>	
114	Application by UCBs for extension of Area of Operations beyond adjacent Districts or Whole State of Registration or to Multistate	90	<u>PRAVAAH</u>	
115	Application by UCBs for extension of time for submission of Form V - Furnishing of details of Branches opened	90	<u>PRAVAAH</u>	
116	Application by UCBs for NOC to Bye Law Amendments	90	<u>PRAVAAH</u>	
117	Application from an UCB for voluntary amalgamation	90	<u>PRAVAAH</u>	
118	Approval to UCBs for deployment of Point of Sale (POS) Terminal	90	<u>PRAVAAH</u>	
119	Approval to UCBs for Doorstep Banking Services	90	<u>PRAVAAH</u>	
120	General permission to UCBs for Branch Authorisation under Annual Business Plan	90	<u>PRAVAAH</u>	
121	Intimation of closure of unremunerative Branch and Extension Counter by UCBs	90	<u>PRAVAAH</u>	

	Department of Regulation (D	DoR)	
122	Intimation of shifting of branch by Financially Sound and Well Managed (FSWM) UCBs - Same Locality or Municipal Ward	90	<u>PRAVAAH</u>
123	Permission to scheduled UCBs for Online Trading facility	90	<u>PRAVAAH</u>
124	Permission to UCBs for exercise of call option on Preference Shares or Debt Capital Instruments	90	<u>PRAVAAH</u>
125	Permission to UCBs for issuance of Debt Capital Instruments - LTSB or PDI	90	<u>PRAVAAH</u>
126	Permission to UCBs for issuance of Preference Shares	90	<u>PRAVAAH</u>
127	Permission to UCBs for payment of dividend	90	<u>PRAVAAH</u>
128	Prior approval for shifting of Branch by FSWM UCBs - Different locality or Municipal Ward	90	<u>PRAVAAH</u>
129	Prior approval for shifting of Branch by Non-FSWM UCB	90	<u>PRAVAAH</u>
130	Prior approval to UCBs for Acquisition or Sale of Premises	90	<u>PRAVAAH</u>
131	Prior approval to UCBs for Appointment of Business Correspondent or Business Facilitator	90	<u>PRAVAAH</u>
132	Prior approval to UCB for shifting of branch to another City	90	<u>PRAVAAH</u>
133	Prior approval to UCBs for Offsite ATM	90	<u>PRAVAAH</u>
134	Prior approval to UCBs for Onsite ATM	90	<u>PRAVAAH</u>
135	Prior permission to UCBs for Allotment of Centres, Extension Counters, Specialised Branches under Annual Business Plan	90	<u>PRAVAAH</u>
136	Prior permission to UCBs for Submission of Form V - Branch Authorisation under Annual Business Plan	90	<u>PRAVAAH</u>
137	Voluntary conversion of UCBs into Credit Societies	90	<u>PRAVAAH</u>

	Department of Regulation (DoR)			
138	Application by UCBs for inclusion in Second	240	<u>PRAVAAH</u>	
	Schedule to the RBI Act, 1934			
139	Application for voluntary transition of Urban Co-	270	<u>PRAVAAH</u>	
	operative Banks to Small Finance Banks			